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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A.No.302 of 2010

Hemanta Kumar Kar Applicant
Versus
Union of India & Ors. Respondents

1. Order dated 7th June, 2010.

CORAM

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)

This case was taken up today on being mentioned by Ld. Counsel for the Applicant, Shri B.K.Mohanty. It appears that the Applicant is a GDSMD of Gopaljew Patna Branch Post Office. He appeared at the departmental examination for promotion to Gr.D post of the Postal Department but could not come out successful due to his lower ranking in the merit list prepared on the basis of the marks obtained by the candidates. His contention is that there was no proper evaluation of his answer sheets in Paper A and had it been properly evaluated he would have secured much more marks than the marks awarded to him in Paper A. He further contends that he made representation under Annexure-2 seeking revaluation of answer sheets but it did not yield any result. His contention is that in case all the

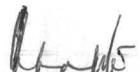
Gr.D posts are filled up prior to revaluation of his answer sheets, his interest would be prejudiced and, therefore, by filing the present OA, he, while seeking direction to the Respondents for revaluation of the answer sheets of all the candidates, seeks direction to the Respondents not to finalize the selection.

Heard Mr. B.K.Mohanty, Learned Counsel appearing for the Applicant and Mr. S.B.Jena, Learned Additional Standing Counsel for the Union of India appearing on notice for the Respondents and perused the materials placed on record. Learned ASC strongly opposed the contention raised by the Applicant and stated that no power is vested with the Tribunal to direct for revaluation of the answer sheets of the candidates. He also stated that the representation under Annexure-2 has been made by the applicant along with others who are not the applicant in this OA. Further it was stated by him that the allegations raised in the representation under Annexure-2 and this OA are all vague and supported with no materials. I also see that no material has been placed in support of the allegations made by the applicant. However, liberty is sought by the applicant to make an exhaustive representation to the Respondents

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within a period of seven days and prays for direction to the Respondents to consider the same within a stipulated period. This was not objected to by Learned ASC. In view of the above, I dispose of this OA at the admission stage with liberty to the applicant to make an exhaustive representation to the Respondents within a period of 7 days hence which shall be considered and disposed of with a reasoned order by the Respondents to whom such representation is addressed by the applicant within a period of thirty days.

Send copies of this order along with OA to the Respondents at the cost of the applicant as undertaken by the Ld. Counsel for the applicant.


(C.R. Mohapatra)
Member(Admn.)